

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No.6/19 of Norms Committee VI was held on 06.07.2018 for the licensing year 2018-19 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
2.	Sh. Nand Lal	Technical Expert/consultant	DIPP
	Sh. D. N. Mathur	Technical Expert/consultant	
Officer in attendance			
1.	Sh. Shobhit Gupta	Dy. DGFT	DGFT
2.	Sh. Ashok Chander Bhatt	FTDO	DGFT

2. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure of FTP 2015-20 updated as on 05.12.20117.

1	Case No.:9/7/85-ALC3/2014	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00045/AM15/	RLA File :09/24/040/00646/AM14/	Lic.No/Date:0910059870 25.04.2014	Deferred	

Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith details of quantity of each item of export alongwith their constituents, technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.

2	Case No.:30/17/85-ALC3/2014	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00150/AM15/	RLA File :03/95/040/00556/AM15/	Lic.No/Date:0310789920 01.10.2014	Approved	
Decision : The Committee heard the authorized representatives of the firm viz. Mrs. Panchaxari Pandhare – GM Quality and Shri K. Ramakrishnan, Manger Shipping & Logistics during the Personal Hearing. The Committee observed that import items ‘NATA 1’and ‘NATA2’ classified under Chapter 15 of ITC(HS) Classification are ineligible under Para 4.11(a)(i) of FTP 2015-20. Hence, the Committee decided to disallow these items. The representatives of the firm further stated in writing that the firm has not imported ‘Skimmed Milk Powder’ mentioned at import item No. 4 and requested to delete from import items list. The request of the firm was agreed to. On the basis of the comments given by the Technical Expert/Consultant Shri D.N. Mathur on the agenda, the Committee decided to fix the following ad-hoc norms:				
Export item	Quantity	Import item	Quantity	
Plumpy Nut (containing 1.45% premix)	130000.00 Kg	Premix for Plumpy Nut	1820 Kg	
RA may take consequential action as per Policy/Procedure.				

3	Case No.:17/5/85-ALC3/2015	Party Name:MAGHIRAM AND SONS	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00061/AM16/	RLA File :30/24/040/00010/AM16/	Lic.No/Date:3010103501 21.05.2015	Deferred	
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.				

4	Case No.:9/8/85-ALC3/2016	Party Name:ESSEN FOODDIES INDIA PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00075/AM17/	RLA File :53/24/040/00004/AM17/	Lic.No/Date:5310019175 04.08.2016	Deferred	
Decision : The Committee heard the authorized representative of the firm during the Personal Hearing. The representatives of the firm further stated in writing that the firm has not imported the import items mentioned at S.No. 2, 3 and 7 i.e. 'Gelatin Edible Grade-250 Bloom', 'Adipic Acid' and 'Hydrolysed Gelatine' and requested to delete from import items list. The request of the firm was accepted. The firm was further submitted the production data for the export batch. On examination of same, it was observed that the import quantity is not matching with the composition and batch record given by the firm. Hence the firm may recheck their record.				

5	Case No.:9/11/85-ALC3/2016	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00106/AM17/	RLA File :03/94/040/00471/AM17/	Lic.No/Date:0310807441 30.08.2016		Deferred
Decision : The Committee considered the case as per agenda and noted the observations raised by MFPI vide O.M. No. 4(7)/2014-DGFT dated 28.06.2018. On deliberation of the issue, the Committee decided to call from the firm the information/clarification sought by MFPI.				

6	Case No.:4/6/85-ALC3/2018	Party Name:SWANI SPICE MILLS PVT. LTD.	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status
HQ File :01/85/050/00043/AM19/	RLA File :03/95/040/00430/AM17/	Lic.No/Date:0310807465 30.08.2016		Approved
Decision : The Committee considered the case as per agenda. On the basis of comments given by Technical Expert (Consultant) Shri D.N. Mathur on the agenda, the Committee decided to approve the following ad hoc norms at 1% wastage as under :				
Export item	Quantity	Import item	Quantity	
Coriander Powder made of coriander seeds of same variety, grade and origin as imported.	490.200 MT	Coriander Seed and splits	495.100 MT	
RA may take consequential action as per Policy/Procedure.				

7	Case No.:5/11/85-ALC3/2016	Party Name:MAGHIRAM AND SONS	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00102/AM17/	RLA File :30/24/040/00021/AM17/	Lic.No/Date:3010103845 20.09.2016		Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.				

8	Case No.:2/1/85- ALC3/2017	Party Name: SUPERHOUSE LIMITED	Meet No/Date: 6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00002/AM18/	RLA File :06/24/040/00045/AM17/	Lic.No/Date: 0610038568 03.03.2017	Approved	

Decision : The Committee considered the case as per agenda. On the basis of comments given by DIPP vide communication No. 7/217/2018-TSW, the Committee decided to approve the following ad hoc norms at 5% wastage as under :

Export item	Quantity	Import item	Quantity
Horse Riding Body Protector For Adult Made From Rubber Sheet 12 mm And 24mm Contents In Export Product 1. Rubber Sheet 12 mm Should Be 631.62 Sq.Meter 2. Rubber Sheet 24 Mm Should Be 2044.20 Sq.Meter	6313.000 Nos.	2211.00 Kg. RUBBER SHEET 105 CMS (WIDTH) +- 5% , X 160 CMS (LENGTH) +- 5% X 12 MM +- 10% (T.C RUBBER SHEET)	1350.7156 Sq. Mt.
Horse Riding Body Protector For Junior Made From Rubber Sheet 12 mm And 24mm Contents In Export Product 1. Rubber Sheet 12 mm Should Be 654.78 Sq.Meter 2. Rubber Sheet 24 Mm Should Be 2020.06 Sq.Meter	7314.000 Nos.	16484.00 Kg. RUBBER SHEET 105 CMS (WIDTH) +- 5% , X 160 CMS (LENGTH) +- 5% X 24 MM +- 10% (T.C RUBBER SHEET)	4267.4730 Sq. Mt.

RA may take consequential action as per Policy/Procedure.

9	Case No.:5/4/85- ALC3/2017	Party Name: SHREE AGENCIES (P)LTD,	Meet No/Date: 6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00048/AM18/	RLA File :13/24/040/00005/AM18/	Lic.No/Date: 1310048618 02.05.2017	Deferred	

Decision : The committee considered the case as per agenda and noted that comments are awaited from the DIPP. Therefore, the Committee decided to remind him in this regard.

10	Case No.:31/5/85-ALC3/2017	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00085/AM18/	RLA File :03/95/040/00218/AM18/	Lic.No/Date:0310814505 07.07.2017	Approved	

Decision : The Committee heard the authorized representative of the firm viz. Mrs. Panchaxari Pandhare – GM Quality and Shri K. Ramakrishnan, Manger Shipping & Logistics during the Personal Hearing. The representatives of the firm further stated that their export product contain 18.07% 'Dry Skimmed Milk' which has been declared in the Shipping Bills by the firm. On the basis of the comments given by the Technical Expert/Consultant Shri D.N. Mathur on the agenda, the Committee decided to fix the following ad-hoc norms on net to net basis:

Export item	Quantity	Import item	Quantity
Plumpy Sup (containing 18.07% Dry Skimmed Milk)	300000.00 Kg	Dry Skimmed Milk	54210 Kg

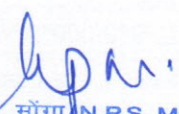
RA may take consequential action as per Policy/Procedure.

11	Case No.:16/8/85-ALC3/2017	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00114/AM18/	RLA File :03/95/040/00529/AM18/	Lic.No/Date:0310816341 12.10.2017	Approved	

Decision : The Committee heard the authorized representative of the firm viz. Mrs. Panchaxari Pandhare – GM Quality and Shri K. Ramakrishnan, Manger Shipping & Logistics during the Personal Hearing. The representatives of the firm further stated that their export product contain 25% 'Dry Skimmed Milk' which has been declared in the Shipping Bills by the firm. On the basis of the comments given by the Technical Expert/Consultant Shri D.N. Mathur on the agenda, the Committee decided to fix the following ad-hoc norms on net to net basis:

Export item	Quantity	Import item	Quantity
Plumpy Sup (containing 25% Dry Skimmed Milk)	220000.00 Kg	Dry Skimmed Milk	55000 Kg

RA may take consequential action as per Policy/Procedure.


 एन.पी.एस. मोंगा N.P.S. MONGA
 अपर महानिदेशक/Adl. Director General
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 विदेश व्यापार महानिदेशालय
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 उद्योग भवन, नई दिल्ली-110011
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12	Case No.:28/10/85-ALC3/2017	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00149/AM18/	RLA File :06/24/040/00043/AM18/	Lic.No/Date:0610038762 20.12.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted the observations raised by the Technical Expert (Consultant) Shri D.N. Mathur. The Committee decided to seek the following information from the firm : (i) Complete chemical reaction, molar weight, molar requirement of inputs in the manufacture of export product alongwith % yield. (ii) Complete description of Enzyme used in the process alongwith CoA from Froeign Supplier. (iii) Justification for requirement of enzyme and its regeneration, if any. The Committee further decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product and sample of export product.				

13	Case No.:8/1/85-ALC3/2018	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00008/AM19/	RLA File :31/83/040/00163/AM18/	Lic.No/Date:3110067002 15.03.2018	Deferred	
Decision : The Committee considered the case as per agenda and decided to refer the matter to the Technical Expert (Consultant) Shri Shaish Kumar for comments.				

14	Case No.:6/2/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LINTIED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00015/AM19/	RLA File :31/83/040/00175/AM18/	Lic.No/Date:3110067013 23.03.2018	Deferred	
Decision : The committee considered the case as per agenda and noted that comments are awaited from DIPP. Therefore, the Committee decided to remind them in this regard.				

15	Case No.:8/2/85-ALC3/2018	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00017/AM19/	RLA File :03/94/040/01071/AM18/	Lic.No/Date:0310820067 26.03.2018		Deferred
Decision : The committee considered the case as per agenda and noted that comments are awaited from DIPP. Therefore, the Committee decided to remind them in this regard.				

16	Case No.:14/2/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00023/AM19/	RLA File :06/24/040/00001/AM19/	Lic.No/Date:0610038854 05.04.2018	Deferred	
Decision : The Committee considered the case as per agenda and noted the observations raised by the Technical Expert (Consultant) Shri D.N. Mathur. The Committee decided to seek the following information from the firm : (i) Complete chemical reaction, molar weight, molar requirement of inputs in the manufacture of export product alongwith % yield. (ii) Complete description of Enzyme used in the process alongwith CoA from Foreign Supplier. (iii) Justification for requirement of enzyme and its regeneration, if any. The Committee further decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product and sample of export product.				

17	Case No.:15/2/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00024/AM19/	RLA File :06/24/040/00002/AM19/	Lic.No/Date:0610038858 10.04.2018	Deferred	
Decision : The Committee considered the case as per agenda and noted the observations raised by the Technical Expert (Consultant) Shri D.N. Mathur. The Committee decided to seek the following information from the firm : (i) Complete chemical reaction, molar weight, molar requirement of inputs in the manufacture of export product alongwith % yield. (ii) Complete description of Enzyme used in the process alongwith CoA from Froeign Supplier. (iii) Justification for requirement of enzyme and its regeneration, if any. The Committee further decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product and sample of export product.				

18	Case No.:1/2/85-ALC3/2018	Party Name:NUTRACODE HOLDINGS PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00010/AM19/	RLA File :03/95/040/01058/AM18/	Lic.No/Date:0310820495 17.04.2018	Deferred	
Decision : The Committee considered the case as per agenda and noted the observations raised by the Technical Expert (Consultant) Shri D.N. Mathur. The Committee decided to seek the following information from the firm :				
(i) Complete set of application,				
(ii) Approved composition of Export Products from FDA or any other competent Authority authorised to give such approvals.				

19	Case No.:3/6/85-ALC3/2018	Party Name:A.N.TRADERS	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00042/AM19/	RLA File :06/24/040/00004/AM19/	Lic.No/Date:0610038863 24.04.2018	Deferred	
Decision : The Committee considered the case as per agenda and decided to refer the matter to the concerned Technical Authority i.e. MFPI for comments.				

20	Case No.:1/6/85-ALC3/2018	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00040/AM19/	RLA File :32/24/040/00005/AM19/	Lic.No/Date:3210078480 08.05.2018	Deferred	
Decision : The Committee considered the case as per agenda and decided to seek the comments of the concerned Technical Authority i.e. Tea Board.				

21	Case No.:2/6/85-ALC3/2018	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00041/AM19/	RLA File :32/24/040/00004/AM19/	Lic.No/Date:3210078481 08.05.2018	Deferred	
Decision : The Committee considered the case as per agenda and decided to seek the comments of the concerned Technical Authority i.e. Tea Board.				

22	Case No.:3/5/85-ALC3/2018	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00031/AM19/	RLA File :03/94/040/00113/AM19/	Lic.No/Date:0310820977 15.05.2018	Approved	
Decision : The committee considered the case as per agenda. The Committee noted that based on the Comments furnished by Central Institute of Fisheries Technology vide their Letter No. 1(7)/FP/Sion/2016 dated 08.12.2017, the Committee decided to approve ad-hoc norms for AA No. 0310818491 Dated 15.01.2018 in meeting No. 11/85-ALC/2017 dated 28.03.2018. Hence, the Committee decided to approve the ad-hoc norms on repeat basis. RA may take consequential action as per Policy / Procedures.				

23	Case No.:8/13/85-ALC3/2016	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00116/AM17/	RLA File :03/94/040/00533/AM17/	Lic.No/Date:0310808408 17.10.2016	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments received from the O/O Textile Commissioner vide letter No. 47(71)/RMG-2017/NC/144-145 dated 25.04.2018, the Committee decided to approve the following ad hoc norms:				
Export item	Quantity	Import item	Quantity	
Sleeping Bag with Nylon Zipper Made from 100% Polyester Woven Printed Fabric. Width-66" GSM-63 (+/- 10%) And 100% Polyester Woven Dyed Fabric Width-66" GSM-65 (+/-10%)	75000.000 Nos.	100% Polyester Woven Printed Fabric. Width- 66" GSM-63 (+/- 10%)	121500 Mtr.	
		100% Polyester Woven Dyed Fabrics Width-66" GSM-65 (+/- 10%)	105000 Mtr.	
		Nylon Zipper 6MM - 260cm	75000 Mtr.	
		100% Polyester Woven Dyed Fabrics Width-60" GSM-63 (+/- 10%)	291600 Mtr.	
Square Basic Liner Made from 100% Polyester Woven Dyed Fabric Width-60" GSM-63 (+/-10%) And 100% Polyester Woven Dyed Fabric Width-60" GSM-60 (+/- 10%)	120000.000 Nos.	100% Polyester Woven Dyed Fabrics Width-60" GSM - 60 (+/-10%)	11856Mtr.	
RA may take consequential action as per Policy/Procedure.				

24	Case No.:9/13/85-ALC3/2016	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00117/AM17/	RLA File :03/94/040/00534/AM17/	Lic.No/Date:0310808409 17.10.2016	Approved	

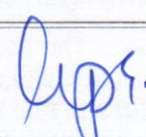
Decision : The Committee considered the case as per agenda. Based on the comments received from the O/O Textile Commissioner vide letter No. 47(71)/RMG-2017/NC/144-145 dated 25.04.2018, the Committee decided to approve the following ad hoc norms:

Export item	Quantity	Import item	Quantity
Sleeping Bag with Nylon Zipper with Bag Made from 100% Polyester Woven Printed Fabric Width-60" GSM-60 (+/-10%) and 100% Polyester Woven Dyed Fabric Width-60" GSM-63 (+/-10%) AND 100% Polyester Woven Dyed Fabrics width-60" GSM-60 (+/-10%)	80000 Number	100% POLYESTER WOVEN PRINTED FABRIC. Width-60" GSM-60 (+/-10%)	129600 Mtr.
		100% POLYESTER WOVEN DYED FABRIC Width-60" GSM-63 (+/-10%)	112000 Mtr.
		100% POLYESTER WOVEN DYED FABRIC Width-60" GSM-60 (+/-10%)	Nil
		NYLON ZIPPER-6 MM - 200 CM	80000Nos.
Sleeping Bag with Nylon Zipper with Bag Made from 100% Polyester Woven Printed Fabrics Width-60" GSM-60 (+/-10%) AND 100% Polyester Woven Dyed Fabric Width-60" GSM-63 (+/-10%) AND 100% Polyester Woven Dyed Fabric Width-60" GSM-60 (+/-10%)	70000 Number	100% POLYESTER WOVEN PRINTED FABRIC. WIDTH -60" GSM -60 (+/-10%)	113400 Mtr.
		100% POLYESTER WOVEN DYED FABRIC. WIDTH -60" GSM -63 (+/-10%)	98000 Mtr.
		100% POLYESTER WOVEN DYED FABRIC. WIDTH -60" GSM - 60 (+/-10%)	Nil
		NYLON ZIPPER - 6MM - 200 CM	7000 Nos.

RA may take consequential action as per Policy/Procedure.

25	Case No.:25/5/85-ALC3/2017	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00079/AM18/	RLA File :03/94/040/00414/AM18/	Lic.No/Date:0310815264 21.08.2017	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments received from the O/O Textile Commissioner vide letter No. 47(89)/RMG-2017/NC-Creative/31-32 dated 17.5.2018, the Committee decided to approve the following ad hoc norms:				
Export item	Quantity	Import item	Quantity	
SILK LINER MADE FROM 100% SILK FABRIC WIDTH-55` GSM-32 (+/-10%) AND 100% POLYESTER WOVEN DYED FABRIC WIDTH-60` GSM-55	1 Number	100% SILK FABRIC. WIDTH- 55" GSM-32	3.22 Sq Mtr/iece	
		100% POLYESTER WOVEN DYED FABRIC. WIDTH - 60" GSM- 55 (+/- 10%)	Nil (not imported)	
RA may take consequential action as per Policy/Procedure.				

26	Case No.:15/9/85-ALC3/2016	Party Name:INDIA FOOD EXPORTS	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00096/AM17/	RLA File :53/24/040/00015/AM17/	Lic.No/Date:5310019209 07.09.2016	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments received from MFPI vide O.M. No. 4(23)/2016-DGFT dated 02.07.2018, the Committee decided to approve the following ad hoc norms:				
Export item	Quantity	Import item	Quantity	
Cashew Nut,Roasted,Salted Or Roasted And Salted -Roasted Flavoured Cashew Kernels	1.000 KG	Raw Cashew Nuts In Shell	5.260 KG	
RA may take consequential action as per Policy/Procedure.				


 एन.पी.एस. मोंगा/N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
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 Udyog Bhawan, New Delhi-110011

27	Case No.:5/14/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00130/AM16/	RLA File :05/24/040/00334/AM16/	Lic.No/Date:0510395921 14.10.2015	Approved	
Decision : The committee considered the case as per agenda and noted that based on the Comments furnished by Central Silk Board vide their communication No. CSB-Gen/Mot/Misc/2016-17/C&ED dated 09.04.2018 in File No. 01/85/050/00147/AM18/DES-VI, ad-hoc norms of the same firm was approved in meeting No. 2/85-IALC3/2018 held on 23.05.2018. Hence, the Committee decided to approve the norms on repeat basis.				
RA may take consequential action as per Policy/Procedure.				

28	Case No.:3/19/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00189/AM16/	RLA File :05/24/040/00503/AM16/	Lic.No/Date:0510397304 14.01.2016	Approved	
Decision : The committee considered the case as per agenda and noted that based on the Comments furnished by Central Silk Board vide their communication No. CSB-Gen/Mot/Misc/2016-17/C&ED dated 09.04.2018 in File No. 01/85/050/00147/AM18/DES-VI, ad-hoc norms of the same firm was approved in meeting No. 2/85-IALC3/2018 held on 23.05.2018. Hence, the Committee decided to approve the norms on repeat basis.				
RA may take consequential action as per Policy/Procedure.				

29	Case No.:1/1/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00001/AM18/	RLA File :05/24/040/00616/AM17/	Lic.No/Date:0510401889 07.03.2017	Approved	
Decision : The committee considered the case as per agenda and noted that based on the Comments furnished by Central Silk Board vide their communication No. CSB-Gen/Mot/Misc/2016-17/C&ED dated 09.04.2018 in File No. 01/85/050/00147/AM18/DES-VI, ad-hoc norms of the same firm was approved in meeting No. 2/85-IALC3/2018 held on 23.05.2018. Hence, the Committee decided to approve the norms on repeat basis.				
RA may take consequential action as per Policy/Procedure.				

30	Case No.:1/5/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00055/AM18/	RLA File :05/24/040/00197/AM18/	Lic.No/Date:0510403623 08.08.2017	Approved	
Decision : The committee considered the case as per agenda and noted that based on the Comments furnished by Central Silk Board vide their communication No. CSB-Gen/Mot/Misc/2016-17/C&ED dated 09.04.2018 in File No. 01/85/050/00147/AM18/DES-VI, ad-hoc norms of the same firm was approved in meeting No. 2/85-IALC3/2018 held on 23.05.2018. Hence, the Committee decided to approve the norms on repeat basis.				
RA may take consequential action as per Policy/Procedure.				

31	Case No.:9/8/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00107/AM18/	RLA File :05/24/040/00390/AM18/	Lic.No/Date:0510404716 23.11.2017	Approved	
Decision : The committee considered the case as per agenda and noted that based on the Comments furnished by Central Silk Board vide their communication No. CSB-Gen/Mot/Misc/2016-17/C&ED dated 09.04.2018 in File No. 01/85/050/00147/AM18/DES-VI, ad-hoc norms of the same firm was approved in meeting No. 2/85-IALC3/2018 held on 23.05.2018. Hence, the Committee decided to approve the norms on repeat basis.				
RA may take consequential action as per Policy/Procedure.				

32	Case No.:8/8/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00106/AM18/	RLA File :05/24/040/00397/AM18/	Lic.No/Date:0510404847 11.12.2017	Approved	
Decision : The committee considered the case as per agenda and noted that based on the Comments furnished by Central Silk Board vide their communication No. CSB-Gen/Mot/Misc/2016-17/C&ED dated 09.04.2018 in File No. 01/85/050/00147/AM18/DES-VI, ad-hoc norms of the same firm was approved in meeting No. 2/85-IALC3/2018 held on 23.05.2018. Hence, the Committee decided to approve the norms on repeat basis.				
RA may take consequential action as per Policy/Procedure.				

33	Case No.:3/11/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00153/AM18/	RLA File :05/24/040/00576/AM18/	Lic.No/Date:0510405639 13.02.2018	Approved	
Decision : The committee considered the case as per agenda and noted that based on the Comments furnished by Central Silk Board vide their communication No. CSB-Gen/Mot/Misc/2016-17/C&ED dated 09.04.2018 in File No. 01/85/050/00147/AM18/DES-VI, ad-hoc norms of the same firm was approved in meeting No. 2/85-IALC3/2018 held on 23.05.2018. Hence, the Committee decided to approve the norms on repeat basis.				
RA may take consequential action as per Policy/Procedure.				

34	Case No.:1/4/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00031/AM16/	RLA File :05/24/040/00015/AM16/	Lic.No/Date:0510393961 24.04.2015	Approved	
Decision : The committee considered the case as per agenda and noted that based on the Comments furnished by Central Silk Board vide their communication No. CSB-Gen/Mot/Misc/2016-17/C&ED dated 09.04.2018 in File No. 01/85/050/00147/AM18/DES-VI, ad-hoc norms of the same firm was approved in meeting No. 2/85-IALC3/2018 held on 23.05.2018. Hence, the Committee decided to approve the norms on repeat basis.				
RA may take consequential action as per Policy/Procedure.				

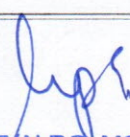
35	Case No.:4/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00169/AM16/	RLA File :03/94/040/00614/AM16/	Lic.No/Date:0310800220 10.11.2015	Deferred	
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				

36	Case No.:5/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00170/AM16/	RLA File :03/94/040/00615/AM16/	Lic.No/Date:0310800218 10.11.2015	Deferred	
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				

37	Case No.:6/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00171/AM16/	RLA File :03/94/040/00616/AM16/	Lic.No/Date:0310800219 10.11.2015		Deferred
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				

38	Case No.:27/6/85- ALC3/2016	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00054/AM17/	RLA File :03/94/040/00095/AM17/	Lic.No/Date:0310805267 07.06.2016	Deferred	
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				

39	Case No.:15/13/85- ALC3/2016	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00123/AM17/	RLA File :03/94/040/00663/AM17/	Lic.No/Date:0310808852 28.10.2016	Deferred	
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				


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40	Case No.:4/17/85-ALC3/2016	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00166/AM17/	RLA File :03/94/040/00924/AM17/	Lic.No/Date:0310810538 16.01.2017	Approved	
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert(Consultant) Shri D.N. Mathur in F.No. 01/85/050/00166/AM17/DES-VI. Based on the comments of the Technical Expert (consultant), the Committee decided to approve the following ad hoc norms:				
Export item	Quantity	Import item	Quantity	
REPACOLL (Each Sachet contain 0.01 Kg. Collagen Peptide (Peptan B 2000 LD))	80000.000 Numbers	Collagen Peptide (Peptan B 2000 LD)	10.1 gm/Sachet	
MAXIFLEX (Each Sachet contain 0.01 Kg. Collagen Peptide (Peptan B 2000 LD))	60000.000 Numbers	Collagen Peptide (Peptan B 2000 LD)	10.1 gm/Sachet	
COLLAMAX (Each Sachet contain 0.01 Kg. Collagen Peptide (Peptan B 2000 LD))	60000.000 Numbers	Collagen Peptide (Peptan B 2000 LD)	10.1 gm/Sachet	
RA may take consequential action as per Policy/Procedure.				

41	Case No.:3/2/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00013/AM18/	RLA File :03/94/040/01004/AM17/	Lic.No/Date:0310810971 06.02.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				

42	Case No.:23/5/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00077/AM18/	RLA File :03/94/040/00364/AM18/	Lic.No/Date:0310814862 27.07.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				

43	Case No.:15/8/85- ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00113/AM18/	RLA File :03/94/040/00511/AM18/	Lic.No/Date:0310815905 22.09.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				

44	Case No.:4/8/85- ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00102/AM18/	RLA File :03/94/040/00674/AM18/	Lic.No/Date:0310817511 06.12.2017	Approved	
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert(Consultant) Shri D.N. Mathur in F.No. 01/85/050/00102/AM18/DES-VI. Based on the comments of the Technical Expert (consultant), the Committee decided to approve the following ad hoc norms:				
Export item	Quantity	Import item	Quantity	
Soft Gelatin Capsules containing 300 mg Cod Liver Oil	10000.000 (Thousand in Nos.)	Cod Liver Oil	306 mg/Capsule	
Soft Gelatin Capsules containing 315 mg Cod Liver Oil	10000.000 (Thousand in Nos.)	Cod Liver Oil	321.3 mg/Capsule	
Soft Gelatin Capsules containing 500 mg Cod Liver Oil	8000.000 (Thousand in Nos.)	Cod Liver Oil	510 mg/Capsule	
Soft Gelatin Capsules containing 570 mg Cod Liver Oil	4000.000 (Thousand in Nos.)	Cod Liver Oil	581.4 mg/Capsule	
Soft Gelatin Capsules containing 1000 mg Cod Liver Oil	4000.000 (Thousand in Nos.)	Cod Liver Oil	1020 mg/Capsule	
RA may take consequential action as per Policy/Procedure.				

45	Case No.:5/8/85- ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00103/AM18/	RLA File :03/94/040/00658/AM18/	Lic.No/Date:0310817515 06.12.2017		Deferred
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				

46	Case No.:9/10/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00130/AM18/	RLA File :03/94/040/00675/AM18/	Lic.No/Date:0310817512 06.12.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				

47	Case No.:10/10/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00131/AM18/	RLA File :03/94/040/00765/AM18/	Lic.No/Date:0310818067 28.12.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				

48	Case No.:13/11/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00163/AM18/	RLA File :03/94/040/00893/AM18/	Lic.No/Date:0310818950 07.02.2018	Deferred	
Decision : The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.				

49	Case No.:19/8/85-ALC3/2017	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00117/AM18/	RLA File :06/24/040/00040/AM18/	Lic.No/Date:0610038751 29.11.2017	Approved	
Decision : The Committee noted that the case has already been approved in Meeting No. 5/85-ALC3/2018 of NC-VI held on 29.06.2018.				

50	Case No.:10/8/85-ALC3/2017	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00108/AM18/	RLA File :05/24/040/00392/AM18/	Lic.No/Date:0510404694 23.11.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore, the Committee decided to remind him in this regard.				

51	Case No.:6/2/85-ALC3/2017	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00016/AM18/	RLA File :10/24/040/00102/AM17/	Lic.No/Date:1010059708 07.02.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore, the Committee decided to remind him in this regard.				

MANUAL CASES

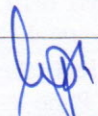
Case No. M-52	M/s. Signature Estates, Kolkata	HQ F.No. 01/85/50/040/AM12/DES.VI	Status
M. No. 6/19 dated 06.07.2018	RLA File No. 02/24/40/034/AM12		Approved
Subject: Fixation of ad-hoc norms for export of Tea Bag with Tea packed in Tin Box etc.			
Decision: The committee considered the case as per agenda. Based on the Comments received from MFPI vide O.M. no. 4(16)/2017-DGFT dated 06.07.2018, the Committee decided approve the ad-hoc norms on net-to-net basis.			
RA may take consequential action as per Policy/Procedure.			

Case No. M-53	M/s. Parag Milk Foods Pvt. Ltd.	HQ F.No. 01/85/50/096/AM16/DES.VI	Status
M. No. 6/19 dated 06.07.2018	RLA File No. 03/83/040/073/AM16		Deferred
Subject: Fixation of ad-hoc norms in respect of three Advance Authorisations obtained from RA, Pune by M/s Parag Milk Foods Pvt. Ltd.			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from FSSAI as referred to them by MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-54	M/s. GlaxoSmithKline (GSK) Consumer Healthcare Ltd.(Gurgaon)	HQ F.No. 01/85/171/128/AM14/DES.VI	Status
M. No. 6/19 dated 06.07.2018	RLA File No.		Deferred
Subject: Amendment in description of export item from "Malted Milk Food" to "Malted Milk Foods/Malt based Foods (Malt Food)".			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from FSSAI as referred to them by MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-55	M/s. Nutrivita Foods Pvt. Ltd.	HQ F.No.01/85/171/061/AM17/DES-VI	Status
M. No. 6/19 dated 06.07.2018	RLA File No. 31/83/40/00007/AM17		Withdrawn
Subject: Fixation of ad-hoc input output norms in terms of para 4.06 of HBP read with para 4.11(b) of FTP 2015-20			
Decision: The Committee heard the authorized representative of the firm viz. Mrs. Panchaxari Pandhare – GM Quality and Shri K. Ramakrishnan, Manger Shipping & Logistics during the Personal Hearing. The representatives of the firm further stated in writing that the firm do not require licence and requested to cancel their application for fixation of ad-hoc norms. On consideration of the request of the firm, the Committee decided to close the case.			

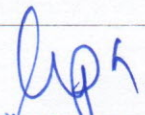
Case No.M-56	M/s. Drytech Processes (I) Pvt Ltd.	HQ F.No. 01/85/50/171/00014/AM19/DES.VI	Status
M.No. 6/19 dated 06.07.2018	RLA F.No. 03/94/040/00736/AM18		Approved
Subject: Fixation of ad-hoc norms in respect of M/s Drytech Processes (I) Pvt. Ltd.,			
Decision: The Committee considered the case as per agenda. Based on the comments received from MFPI vide O.M. No. 4(18)2014-DGFT dated 28.06.2018 and email dated 28.06.2018, the Committee decided to approve the ad hoc norms on 3% wastage on the net content of RBD in the export product as per the shipping bill.			
RA may take consequential action as per Policy/Procedure.			


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 Directorate General of Foreign Trade
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Case No.M-57	M/s. Drytech Processes (I) Pvt Ltd.	HQ F.No. 01/85/50/020/AM15/DES.VI	Status
M.No. 6/19 dated 06.07.2018	AA. No. 0310772062 dated 26.02.2014		Approved
Subject: Fixation of ad-hoc norms in respect of M/s Drytech Processes (I) Pvt. Ltd.,			
Decision: The Committee considered the case as per agenda. Based on the comments received from MFPI vide O.M. No. 4(18)2014-DGFT(Pt-II) dated 28.06.2018, the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Tomato Powder	1 Kg	Tomato Paste of (28 Brix)	3.71 Kg
RA may take consequential action as per Policy/Procedure.			

Case No. M-58	M/s. Taste'L Fine Food Pvt. Ltd	HQ File Nos. (i)01/85/050/00167/AM14/DES- VI (ii)01/85/050/00133/AM13/DES- VI	Status
M.No. 6/19 dated 06.07.2018	AA Nos. 0310765542 and 0310706518		Deferred
Subject: Rectifications of already fixed ad-hoc input output norms in respect of export product "Red Masala Paste" against import of "Tomato Paste"			
Decision: The Committee considered the case as per agenda. The representative of MFPI stated that they have not received the recipe statement sought from the firm. The information received from the firm in this regard was shared with the representative of MFPI with the request to provide the comments at the earliest.			

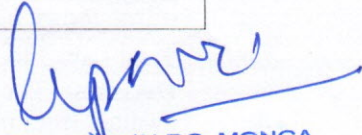
Case No. M-59	M/s. Sami Labs Limited.	Status
M.No. 6/19 dated 06.07.2018	HQ File No 01/85/050/00094/AM05/DES.VI	Deferred
Subject: Fixation of ad-hoc input output norms in respect of Advance Authorisation No. 0710030082 dated 10.06.2004 issued under para 4.07 of HBP, 200-07 obtained by M/s Sami Labs Ltd. Bangalore.		
Decision: The committee considered the case as per agenda and noted that comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur. Therefore the Committee decided to remind him in this regard.		


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Case No. M-60	M/s Karamhans Foods Pvt. Ltd.	HQ File No. 01/85/50/0002/AM17/DES.VI	Status
M.No. 6/19 dated 06.07.2018	RLA File No. 18/24/040/00003/AM17 Ecom F. No. 18/95/000/08400/0485/5291		Rejected
Subject: Rectifications of already fixed ad-hoc input output norms in respect of export product “ Walnut Kernels (Chandler Variety)” against import of “Shelled Walnut (Chandler Variety)”			
Decision: The Committee considered the case as per agenda and heard the representative of the firm during the personal hearing. The Committee noted that a complaint was received in r/o of technical comments received from MFPI for fixation of norms of the firm which was referred to MFPI for necessary action. The Committee decided that MFPI may take appropriate action on the complaint in accordance with CVC guidelines first. Hence, the Committee decided not to review the case at this stage.			

Case No. M-61	M/s VKC Nuts Pvt. Ltd, Jammu	HQ File No. 01/85/171/00023/AM18/DES-VI	Status
M.No. 6/19 dated 06.07.2018	RLA File No. 18/24/040/00002/AM18 Ecom F. No. 18/99/00042900/0532/8206		Rejected
Subject: Rectifications of already fixed ad-hoc input output norms in respect of export product “ Walnut Kernels (Chandler Variety)” against import of “Walnut inShell (Chandler Variety)”			
Decision: The Committee considered the case as per agenda and heard the representative of the firm during the personal hearing. The Committee noted that a complaint was received in r/o of technical comments received from MFPI for fixation of norms of the firm which was referred to MFPI for necessary action. The Committee decided that MFPI may take appropriate action on the complaint in accordance with CVC guidelines first. Hence, the Committee decided not to review the case at this stage.			

Case No. M-62	Indian Oilseeds and Produce Export Promotion Council		Status
M.No. 6/19 dated 06.07.2018	HQ File No 01/85/171/90/AM16/DES.VI		Deferred
Subject: Modification of SION existing at Sl. No. E-92 for Ground Nut Kernels.			
Decision: The committee considered the case as per agenda and decided to share the comments received from MFPI vide O.M. No. 4(17)/2017-DGFT dated 03.07.2018 and inputs from ICAR-DGR vide letter No. DGRAPEDA-IOPEA/2018 dated 21.06.2018 with the Council for their comments.			


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